Clause I

- 2. Page 1, line 4,—
 for '799.?" substitute "1994"
- 2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of

procedure, and conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok

» Sabha."

Madani, I lay a copy of the amended Bill on the Tabic.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

SHRI CHATURANAN MISHRA
(Bihar) Madam, I present the Sixth
Report (in English and Hindi) of the
Department-Related Parliamentary
Standing Committee on Commerce, on
Demands for Grants (1994-95) of the Minstry
of Textiles.

REPORT AND MINUTES OF THE STANDING COMITTEE ON URBAN AND RURAL DEVELOPMENT

भी शिवप्रसाद चनपूरिया (मध्य प्रदेश) महोदया में प्रामीण विकास मंत्रालय को शहरी और प्रामीण विकास संबंधी स्थायी समिति के ''राष्ट्रीय परती भूमि विकास'' के संबंध में मातवें प्रतिवेदन और उससे संबंधित समिति की बैठकों के कार्यवृत्त की एक प्रति (अंग्रेजी, तथा हिन्दी में) सभा पटल पर रखता है।

REFERENCES Strike by Bank Employees

SHRI RAJNI RANJAN SAHU (Bihar): Madam, there is a notice also and we arc seeing in the Press that "the bank employees are going on strike. They all went on strike on several occasions last year and early this year and these unions indulged in work stoppages. It is estimated that a one day nationwide bank strike leads to a loss of around 7 million manhours, cheques worth around Rs. 6,500 crores get held up for clearance and apart from this, this has given a severe

set-back to the economic growth and caused great inconvenience to the common man,

The bank employees arc one of the best looked after segments amongst the organised labour, enjoying the benefits of high basic inflation-indexed salaries, dearness allowance, subsidised loans for housing, conveyance and purchase of household articles and goods, allowances for educational qualifications and special skills, attractive leave fare concession, medical benefits for self and the family members, etc. Recently, despite banks facing a distress situation in respect of profits, a pension scheme for the workforce with some other benefits was agreed to involving a huge outgo of Rs.500 crores a year. To usher in computerisation in the banking industry which is very important to gain competitive power and to improve the quality of customer service, an advance increment was given to all the employees involving annual expenditure within the overall outgo of Rs.500 crores.

Madam, keeping in view the need for better customer service and giving top priority to productivity and competitiveness in the industry as our national goal, it is high time that strict measures were taken. The Government should sec to it that not even a day's loss in the industry is there and the people are not put to inconvenience. It is against the national interests.

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, it is Dr. Manmohan Singh and his policy of privatisation which is responsible for today's strike.

THE DEPUTY CHAIRMAN: Arc you associating or disassociating?

(Interruptions)

SHRI GURUDAS DAS GUPTA: The strike is against privatisation. The Government should not allow the present policy of Dr. Manmohan Singh to continue, which is not in the national interest. The national interest is being

betrayed. The whole nations is... (*Interruptions*) __Madam, we all protest very seriously against the policy of Manmohan singh. He is the sole Minister responsible for this.

(Interruptions)

THE DEPUTY CHAIRMAN: Now that is over. Please sit down... (*Interruptions*)... Gurudasji, arc you supporting it or opposing it?... (*Interruptions*)...

SHRI GURUDAS DAS GUPTA: Our orgnisation is taking the lead....(Interruptions)...} take pride, we take pride in....(Interruptions)....

SHRI V. NARAYANASAMY: (Pondicherry) He takes pride in making the employees not to do their work... (Interruptions)...

SHRI GURUDAS DAS GUPTA: It is the Minister who is responsible, he is the only Minister who is responsible. He has no right...(Interruptions)...It is the policy of the Government which is... (Interruptions)...

THE DUPUTY CHAIRMAN: Mr. Gurudas Das Gupta, now please sit down. (Interruptions)...

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, kindly permit me.

THE DEPUTY CHAIRMAN: On what? Is it a new matter? ...(Interruptions)...He is talking about the banks. Let this matter be over... (Interruptions)...Are you supporting it or opposing it?...(Interruptions)...Gurudasji, please sit down.

(Interruptions)

SHRI V. NARAYANASAMY: The union which is affiliated to CPI and CPI(M) is misguiding the people.

SHRI GURUDAS DAS GUPTA: It is because of the policy of the big indusrialists... (Interruptions)... .The big industrialists are behind it.

DEPUTY THE CHAIRMAN: Everybody who is supporting or opposing the strike, please sit down. Will you please sit down...(Interruptions)...Please sit down. (Interruptions)... Please sit down... (Interruptions)... Whatever you may say, please sit down... (Interruptions)... Sit down... (Interruptions)... Gurudasji, please sit down. All the supporters and opposers. Please sit

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): मैडम, यह सर्वसम्मत बात है कि मजदूर को हड़ताल करने का परा अधिकार है। जब कभी भी...

(Interruptions)

SHRI GURUDAS DAS GUPTA: Those who oppose the nation, also oppose the strike.

(Interruptions)

DR. BIPLAB DASGUPTA (West Bengal): We are not supporting these anti-worker speeches. What is it you saying? What is this, Madam? 1 object to his remarks....(Interruptions)...It is the policy of your Government which is responsible.

(Interruptions)

THE DEPUTY CHAIRMAN: Let Mr. Mathur complete. I will allow you, Mr. Reddy

श्री जगदीश प्रसाद पाथुरः मैडम, हमारी मान्यता है कि मजदूर को स्ट्राइक करने का पूरा अधिकार है क्योंकि जब उसकी मांगें पूरी नहीं होती तो उसके सामने दूसरा कोई रास्ता नहीं रह जाता, परंतु उसके साथ ही यह भी है कि राजनीतिक कारणों से स्ट्राइक करना न कमी उचित हैं और न उचित होना चाहिए।

THE DEPUTY CHAIRMAN: Gurudasji, please sit down. I am not allowing it.

Mr. Gurudas Das Gupta, please sit down. (Interruptions)... You are not (Interruptions)... allowed. T am not allowing. Please down. (Interruptions)... Nothing is going on record. (Interruptions)... You have a right to make your viewpoints. (Interruptions)... please sit down. (Interruptions)... Mr. Gurudas Das

Gupta, please sit down. (Interruptions)...
Just a minute, Mathurji. You have a right to make your viewpoints. (Interruptions)... I said, "please sit down". You made your viewpoints. (Interruptions)...

SHRI GURUDAS DAS GUPTA: You did not allow me. (*Interruptions*)...

THE DEPUTY CHAIRMAN: Correct. You also did not allow. (Interruptions)... pleased sit down. Mr. Gurudas Das Gupta, please sit down. (Interruptions)... Mr. Narayanasamy, please sit down. Gurudasji, I called your name and you spoke. (Interruptions)... Just one minute, please. I allowed you to speak and it is a part of the record. Now other Members have a right to have their viewpoints. Definitely I am going to allow to speak whoever wants to speak. Some may speak in support of you and some may speak against you. That does not mean you should not allow others and drown their voice. (Interruptions)... Now, I won't permit it. (Interruptions)... If you agree, please sit down. (Interruptions)...

SHRI GURUDAS DAS GUPTA: Should I not use my freedom?

THE DEPUTY CHAIRMAN: You have your freedom of speech. (*Interruptions*)...

SHRI GURUDAS DAS GUPTA: You did not allow me. (*Interruptions*)...

THE DEPUTY CHAIRMAN: One Minute. Let me bring to the notice of the Members that they have their freedom of speech. Now, if I have identified Mr. Mathur, he has his freedom of speech. Please co-operate. The House is run on different opinions. The House is not run on one opinion. So, let them express their opinion. (*Interruptions*)...

SHRI GURUDAS DAS GUPTA: Let me express my opinion. He did not allow me. (*Interruptions*)...

THE DEPUTY CHAIRMAN: If you did not hear, you were not in the House, if I remember. So, definitely you could

not follow. (Interruptions)... Please sit down. I have noticed who are in the House and who are not in the House (Interruptions)... Please go and see the record tomorrow or in the evening. Now, Mr. Mathur. I have other business to do.

श्री जगदीश प्रसाद माथुरः मैडम, जैसे मैंने कहा कि मज़दर का, कर्मचारी का अधिकार है कि हडताल करे। उस हडताल का उपयोग जहां तक किया जा रहा है मैं और मेरा दल उसका समर्थन करते हैं। लेकिन यदि कोई मज़दूर आंदोलन केवल राजनीतिक दृष्टि से ही किया जाए वह आज की परिस्थिति में उचित नहीं है। जहां तक आज की हड़ताल का सवाल है, मेरे दल का यह स्पष्ट मत है कि जहां तक बैंक के राष्ट्रीयकरण या उसमें जो निजी पंजी का सवाल है उसमें मेरा दल उनके साथ नहीं है, लेकिन उसके साथ दूसरी मांगें भी है जैसे थर्ड बैनिफिट आदि जितनी मांगे हैं. उसका मैं समर्थन करता हं। लेकिन उसके साथ सरकार को भी चाहिए कि उन मांगों पर विचार कर निर्णय दे। मैं अपने कम्यनिस्ट दोस्तों से कहता है कि केवल मजदरों का भला न करते हए राजनीतिक दृष्टि से आंदोलन करते हुए और अंडरहैंड समझौता करके, मेरे दोस्त नाराज होंगे, एक नहीं, दस उदाहरण है कांग्रेस के साथ गवर्नमेंट के साथ मिलकर समझौते किए। जहां पर मजदूरों का हित नहीं होता तो मजदरों के हित के साथ राजनीतिक उल्ल सीधा न करें। इसलिए मेरा समर्थन इस हड़ताल के साथ उस हद तक है जहां तक उनके थर्ड बैनिफिट आदि के अधिकार है. लेकिन केवल उसका राजनीतिक उपयोग कर रहे हैं. मैं उसका समर्थन नहीं कर सकता।

उपसभापतिः बोलिए जयपाल जी। जयपाल जी, आप किस पर बोल रहे हैं?

Reported Postponement of Thirteenth Launch of Prithvi Missile

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, I wish to draw the attention of the entire House to a very disturbing development. I am dismayed and saddened to know that the 13th launch of Prithvi missile has been postponed under the pressure of the State Department of United States. (Interruptions)...

THE DEPUTY CHAIRMAN: Jaipalji, you had raised it two days back. (Interruptions)...

SHRI S. JAIPAL REDDY: Madam,